

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [SAHIL SPINTEX LTD.]

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Sahil Spintex Ltd.
2	Date of incorporation of corporate debtor	17 Aug, 2012
3	Authority under which corporate debtor is incorporated / registered	ROC-Chandigarh
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17290PB2012PLC036563
5	Address of the registered office and principal office (if any) of corporate debtor	Ratia Road, Village Boha, Budhlada Dist. Mansa - 151503 Punjab
6	Date of closure of Insolvency Resolution Process	05.06.2025
7	Liquidation commencement date of corporate debtor	05.06.2025
8	Name and registration number of the insolvency professional acting as liquidator	GURBINDER SINGH IBBI/IPA-001/IP-P-01787/2019-2020/12720
9	Address and e-mail of the liquidator, as registered with the Board	House No 5600, Sector 38 West Chandigarh-160014 Email- gurbinderca@gmail.com Mobile-7888399347
10	Address and e-mail to be used for correspondence with the liquidator	GURBINDER SINGH SCF 91 , Top Floor , Sector 11 , Near Geeta Mandir , Panchkula PIN 134109 Email- ip.sahilspintex@gmail.com Mobile-7888399347
11	Last date for submission of claims	05.07.2025

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the **Sahil Spintex Ltd.** on 05.06.2025.

The stakeholders of **Sahil Spintex Ltd.** are hereby called upon to submit their claim with proof on or before 05.07.2025 to the liquidator at the address mentioned against item No.10.

The stakeholders of **Sahil Spintex Ltd.** are hereby called upon to submit their claims with proof on or before 05.07.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



GURBINDER SINGH

LIQUIDATOR

IBBI/IPA-001/IP-P-01787/2019-2020/12720

Date: 06.06.2025

Place: Chandigarh